

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6

PRESCOT ROAD, MUMBAI:1

Original Application No. 107/97

Wednesday the 24th June 1998

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

C.K. Sreedhara
residing at B-10/2,
P & T Colony,
Santacruz (East),
Bombay.

... Applicant.

V/s.

Union of India through
the Secretary in the
Department of Telecommunication,
Sanchar Bhavan, New Delhi.

The Chairman
Telecom Commission,
Department of
Telecommunication,
Sanchar Bhavan, New Delhi.

The Chief General Manager
Mahanagar Telephone Nigam Ltd,
Veer Savarkar Marg.,
Prabhadevi,
Bombay.

... Respondents.

By Advocate Shri V.S.Masurkar.

O R D E R (ORAL)

¶ Per Shri Justice R.G.Vaidyanatha, Vice Chairman ¶

When this application is taken up for hearing,
applicant and counsel are absent. We have heard the
learned counsel for the respondents.

In this application the applicant is claiming
stepping up of pay on the ground that his juniors are
getting more pay. The learned counsel for the respondents
brings to our notice that the question is no-longer
re-integra and is directly covered by the recent decision
of the Supreme Court reported in 1997 SCC(L&S) 1852.

: 2 :

In our view, in view of the Apex Court decision, the applicant cannot claim for stepping up of pay with his juniors who ^{has} given officiating or adhoc promotion. In view of the law ^{delivered by} of the Supreme Court, we held that the present application is not maintainable and liable to be dismissed. Accordingly the O.A. is dismissed. No costs.


(D.S. Baweja)
Member (A)


(R.G. Vaidyanatha)
Vice Chairman

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